

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 738 of 2019

IN THE MATTER OF:

Jayesh H.
IRP of Hotel Horizon Pvt. Ltd.

...Appellant

Vs

Tea 4 Health Pvt.

....Respondent

Present:

For Appellant: Mr. Kamendra Pratap Singh and Mr. Dhruv Malik,
Advocates

For Respondent: Present but did not mark appearance

ORDER

19.08.2019 A copy of the 'Paper Book' will be served by the learned Counsel for the Appellant to Mr. Atul Singh, learned Counsel for the Respondent in course of the day. Learned Counsel for the Respondent prays for and is allowed two weeks' time to file reply affidavit and Vakalatnama. Rejoinder affidavit, if any, may be filed by the Appellant within two weeks thereof.

Post the case on **17th September, 2019.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)